

ITEM NO.30

COURT NO.2

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND & ORS. Respondent(s)
([FOR DIRECTIONS][TO BE TAKEN UP IMMEDIATELY AFTER FRESH MATTERS])

Date : 14-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Mugdha, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. K N Balgopal, Sr. Adv./AG
Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Mr. Mahender Singh, Adv.

Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State Election Commission draws our attention to the copy of the Notification issued on 09.03.2023 and submits that the elections will be held on 16.05.2023. The Code of Conduct is stated to have come into force.

We direct that this Schedule will not be disturbed now and the election process be completed

in terms of the Schedule. The State Election Commission and the Government to make all necessary arrangements to ensure free and fair elections in pursuance to the Notification and any violation by any authority or citizen in breach thereof would be an act in breach of the orders of this Court.

List for directions in the category of miscellaneous matters on 18.05.2023 only to ensure that the story ends.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)